

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) Nos. 3569-3572/2020

(Arising out of impugned final judgment and order dated 19-06-2020 in CRMA No. 20739/2019 19-06-2020 in CRMA No. 20740/2019 19-06-2020 in CRMA No. 20741/2019 19-06-2020 in CRMA No. 20742/2019 passed by the High Court Of Gujarat At Ahmedabad)

ASHOKBHAI HARISHANKAR JOSHI

Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ANR.

Respondent(s)

Date : 04-10-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R. SUBHASH REDDY  
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Purvish Jitendra Malkan, AOR

For Respondent(s) Ms. Archana Pathak Dave, Adv.  
Mr. Aniruddha P. Mayee, AOR

Ms. Akriti Chaubey, Adv.  
Mr. Md. Tahir M. Hakim, Adv.  
Mr. Ejaz Maqbool, AOR  
Mr. Varish A. Mansuri, Adv.  
Mr. Muhammad Isa M. Hakim, Adv.  
Mr. Saif Zia, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List the matter on 20.10.2021.

(RAJNI MUKHI)  
COURT MASTER (SH)

(DIPTI KHURANA)  
COURT MASTER (NSH)